

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION NO. †105
TO BE ANSWERED ON 03.02.2020

AWARENESS AMONG TRIBALS

†105. SHRI ASHOK MAHADEORAO NETE:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Government has taken any steps to raise awareness among tribals regarding their rights under the Scheduled Tribes and other Traditional Forest Dwellers Act, 2006;

(b) if so, the details thereof; and

(c) the details of the achievements of the said Act as on date, State-wise?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SMT. RENUKA SINGH SARUTA)

(a) to (b) Right from the time of promulgation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Rights) Act, 2006 and Rules thereunder, Ministry of Tribal Affairs (MoTA) has been providing support to States and UTs for effective implementation of the Act including creating awareness besides guiding them and hand holding and monitoring its implementation. A brief account of such steps taken by MoTA is furnished in **Annexure - I.**

(c) As per Forest Rights Act, 2006 and the rules made thereunder, the State Governments are responsible of the Act. As per information received from the State Governments, the overall and State wise status of implementation of Forest Rights Act, 2006 is given at **Annexure-II.**

Reply to part (a to b) of Lok Sabha Unstarred Question No. 105 for 03/02/2029 asked by Shri Ashok MahadeoRao Nete regarding Awareness among Tribals,

Steps taken by Ministry of Tribal Affairs (MoTA) for effective implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (in short FRA, 2006)

1. Support provided by MoTA to State Governments

A. Capacity Building.

- i. To increase awareness and efficiency, States requested to undertake extensive training programmes for officials and members of institutions, responsible for the implementation of FRA and to use the Geo- referenced database for processing claims towards vesting of rights and maps;
- ii. To support the public awareness programmes, the Ministry has published Frequently Asked Questions (FAQ) (both in English and in Hindi) and the same shared with all the State Governments and UTs with the request that this may be got translated into locally understood and spoken language and distributed at the Gram Sabha level in the States.
- iii. Translation of Act, Rules and clarification into local languages and publication of training modules on FRA for training and guidance;
- iv. Issuance of guidelines, observations, clarifications and direction under Section 12 of FRA, 2006 on various aspects of FRA, 2006;
- v. A dedicated website < <http://www.forestrights.nic.in>> has been launched. This site besides containing all documents like Act, Rules and Guidelines etc. also has a self-learning and self-test module.

B. Financial Support for the implementation of the FRA, 2006

Release of funds, from time to time, under TSP (now TSS) and grants under Article 275 (1) for undertaking FRA related activities such as capacity building, training and support for post recognition of rights. (*TSP: Tribal Sub Plan, TSS: Tribal Sub-Scheme*)

2. Follow-up with and directions to State Governments

A. Mechanisms laid down by Government of India for monitoring the progress of implementation of the Act

- i. States/UTs are submitting Monthly Progress Reports and Quarterly Progress Reports as per amended Rules to the Ministry;
- ii. Ministry also reviews the progress by convening meetings of State Secretaries / Commissioners of Tribal Welfare / Development Departments.
- iii. Visits by Ministers and senior officers of the Ministry to States for reviewing the progress of implementation of the Act.
- iv. Organisation of Regional Workshops in order to explain and discuss the amendments in the Forest Right Rules and the guidelines to the officials of the key State Government Departments.
- v. A series of Review-cum-Consultation meetings with States held in which besides reviewing the progress, various issues in its implementation were also discussed and clarification on a number of points given.
- vi. As per FR Amendment Rules, 2012 Government notified, on 6.9.2012, State Level Monitoring Committee is required to meet at least once in three months to monitor the process of recognition, verification and vesting of rights, consider and address the field level problems.

B. Thrust areas redefined

- i. States have been urged to concentrate on Community Rights claims.
- ii. Directions issued to States to *suo moto* review the rejected claims
- iii. Conversion of Forest Villages into Revenue Villages stressed upon and States asked to submit periodic reports to the Ministry.
- iv. States have been requested to provide post-recognition of rights support to the title holders.
- v. States have been requested to ensure that Gram Sabhas are convened in all villages as per Forest Rights Act definitions and Forest Rights Committees formed.

C. Sensitization on new emerging areas

- i. The States sensitized about issues of Critical Wildlife Habitats, CAMPA funds and land banks. (*CAMPA: Compensatory Afforestation Fund Management and Planning Authority*)
- ii. States directed to take necessary steps for reflecting the rights recognized/pattas given under FRA in the records of the revenue department.
- iii. Letters written on 27.7.2015 to States with high rates of rejection of claims, following which they have started reviewing and re-examining the rejected claims.
- iv. On 21.9.2017, letter sent to States to use space technology for creation of geo-referenced database on vesting of rights/ correction of record of rights, for convening Gram Sabhas meeting, suo-motto review of rejected claims and early disposal of all pending claims.

Annexure-II

Statement in reply to part (c) of Lok Sabha Unstarred Question No. 105 for 03/02/2029 asked by Shri Ashok MahadeoRao Nete regarding Awareness among Tribals,

S. No.	States	No. of Claims received upto 30.09.2019			No. of Titles Distributed upto 30.09.2019			Extent of Forest land for which titles distributed (in acres)		
		Individual	Community	Total	Individual	Community	Total	Individual	Community	Total
		1	2	3	4	5	6	8	9	10
1	Andhra Pradesh	1,77,446	4,062	1,81,508	96,675	1,374	98,049	2,39,554	453,384	6,92,938.00
2	Assam	1,48,965	6,046	1,55,011	57,325	1,477	58,802	NA/NR	NA/NR	NA/NR
3	Bihar	8,022	NA/NR	8,022	121	0	121	NA/NR	NA/NR	NA/NR
4	Chhattisgarh	8,58,682	31,558	8,90,240	4,01,251	21,967	4,23,218	8,43,100.69	20,38,146.15	28,81,246.84
5	Goa	9,758	378	10,136	17	8	25	76.60	10.25	86.86
6	Gujarat	1,82,869	7,187	1,90,056	88,226	3,516	91,742	1,39,776.25	11,61,351.00	13,01,127.25
7	Himachal Pradesh	2,071	170	2,241	129	7	136	5.96	4,670.56	4,676.52
8	Jharkhand	1,07,032	3,724	1,10,756	59,866	2,104	61,970	1,53,395.86	1,03,758.97	2,57,154.83
9	Karnataka	2,75,446	5,903	2,81,349	14,667	1,406	16,073	20,813.51	28,155.75	48,969.26
10	Kerala	36,140	1,395	37,535	24,599	NA	24,599	33,018.12	NA	33,018.12
11	Madhya Pradesh	5,85,200	42,056	6,27,256	2,27,191	27,970	2,55,161	8,13,671.92	14,65,058.49	22,78,730.41
12	Maharashtra	3,62,679	12,037	3,74,716	1,65,032	7,084	1,72,116	3,92,928.73	27,36,660.68	31,29,589.41
13	Odisha	6,17,935	13,826	6,31,761	4,30,212	6,564	4,36,776	6,42,542.12	2,35,205.91	8,77,748.02
14	Rajasthan	74,414	1,441	75,855	38,007	103	38,110	57,730.26	2,993.64	60,723.90
15	Tamil Nadu	32,983	1,005	33,988	6,111	276	6,387	8,607.26	NA/NR	8,607.26
16	Telangana	1,83,252	3,427	1,86,679	93,639	721	94,360	3,00,284.00	4,54,055.00	7,54,339.00
17	Tripura	2,00,358	277	2,00,635	1,27,931	55	1,27,986	4,60,182.41	91.16	4,60,273.57
18	Uttar Pradesh	92,520	1,124	93,644	17,712	843	18,555	18,854.00	1,20,802.06	1,39,656.06
19	Uttarakhand	3,574	3,091	6,665	144	1	145	0.00	0.00	0.00
20	West Bengal	1,31,962	10,119	1,42,081	44,444	686	45,130	21,014.27	572.03	21,586.29
TOTAL		40,91,308	1,48,826	42,40,134	1,893,299	76,162	19,69,461	4,145,556	88,04,916	1,29,50,471.59